

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo. Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

DATE OF HEARING: 7.2.2012

Petition No.169/2011

Sub: Miscellaneous petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003.

Petitioner : North Karanpura Transmission Co. Ltd.

Respondents : Maharashtra State Electricity Distribution Co. Ltd., and Others

Petition No. 170/2011

Sub: Miscellaneous petition under Section 79 (1) (c) and (f) of the Electricity Act, 2003.

Petitioner : Talcher- II Transmission Co. Ltd.

Respondents : Tamil Nadu Electricity Board and Others

Parties present : Shri Amit Kapoor, Advocate for petitioner
Miss Aproova Misra, Advocate for Petitioner
Miss Deepeika, Advocate for Petitioner
Shri Alok Roy, RPTL
Shri Anil Rawal, RPTL
Shri C. Sudhakar, NKTCL
Shri S.K.Gupta, TTCL
Shri K. N. Pandey, NKTCL

Shri M.G. Ramachandran, Advocate, PGCIL
Miss Swapna Seshadri, Advocate for GUVNL
Shri Rakesh Prasad, PGCIL
Shri Pankaj Kumar, PGCIL
Shri Dilip Rozekar, PGCIL
Shri V.Vamsi, PGCIL
Shri Daleep Kumar Dhyani, UPCL
Shri Manoj Dubey, Advocate, MPPTCL
Shri S.Balaguru, Advocate, TANGEDCO
Shri G.Sreenivasan, KSEB

Record of Proceedings

Learned counsel appearing on behalf the Uttarakhand Power Corporation Limited requested for two weeks time to file its reply in Petition No. 169/MP/2011. In response, the learned counsel for the petitioners submitted that he has no objection to the time being granted to the respondents to file their replies. He requested the Commission to fix a final date for hearing of the petitions.

2. In view of the submissions of the counsels for the petitioners and respondent, the Commission granted three weeks time to all respondents to file their replies as the last opportunity.

3. The respondents were directed to file their replies on affidavit, latest by 24.2.2012, with advance copy to the petitioners, who may file rejoinder, if any, on or before 9.3.2012.

4. These petitions shall be listed for hearing on 15.3.2012.

By order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**